

BY SPEED POST

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER & FIRST  
APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM  
NO. 406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 31/JS&LA(2A)/NC/2015

**IN THE MATTER OF:**

Shri L. Elangovan  
Advocate  
No. 10, Aravindar Street, Sudhakar Nagar  
Villupuram – 605602  
Tamil Nadu

Appellant

Versus

Central Public Information Officer(N)  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhavan  
New Delhi – 110001

Respondent

**ORDER**

**26.2.2015**

The present appeal has been filed by the appellant being aggrieved from the decision of the CPIO for not providing the information with respect to his application dated 27.1.2015 received in this office on 12.2.2015. Notices were issued to the parties to the appeal but appellant has not put in his appearance whereas CPIO is present in person, as such, the appeal is being decided considering the submissions of CPIO and the material available on file.

2. A perusal of appeal transpires that appellant has mentioned that “as the information sought for is not furnished to me till date, I request you once more to provide the same immediately.” No further relief has been sought by the appellant.

3. CPIO has conceded the fact that it is a truth that till date the information has not been furnished and has stated the reasons that the Section Officer, who is custodian of the record, is on maternity leave. Due to workload and absence of the concerned officer, the relevant record could not be traced. Further, she is leaving no stone untouched to furnish the required information sought by the appellant.

4. Considering the specific request and the reasonability for delay on the part of CPIO in furnishing the reply to the appellant, CPIO is directed to furnish the required information to the appellant at the earliest and in any case not beyond 15 days from the date of order in appeal. The appeal is disposed of accordingly.

5. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

*G.S. Yadav*  
26/2/15

(G.S. Yadav)  
Joint Secretary & Legal Adviser &  
First Appellate Authority  
Date: 26.02.2015

1. Shri L. Elangovan, Advocate, No. 10, Aravindar Street, Sudhakar Nagar, Villupuram – 605602, Tamil Nadu.
2. DLA & CPIO (Notary), Department of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi – 110001.
- ✓ 3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi-110001.